

S/L 21
11.11.2021
Court. No. 19
GB

WPA 15324 of 2021

Arun Kumar Roy & Anr.

Vs.

The State of West Bengal & Ors.

(Through Video Conference)

*Mr. Kallol Bose,
Mr. Anirban Dutta,
Mr. Abir Chakraborty.*

...for the Petitioners.

*Mr. Dipankar Mandal,
Mr. Abdul Aziz Mondal.*

...for the Chakdaha Municipality.

Mr. Debasish Ghosh.

...for the State.

Mr. Debasish Ghosh, learned advocate is requested by the Court to enter appearance in the matter and use his good offices to prevail upon the Department of Municipal Affairs, Government of West Bengal to resolve the dispute, as there is a shocking situation before the Court.

The petitioners applied for water connection upon payment of requisite fees to the Chakdaha Municipality. Such water connection has not been provided. Aggrieved, the petitioners are before this Court.

Mr. Mandal, learned advocate appearing on behalf of the Chakdaha Municipality submits that the municipality does not have adequate infrastructure to supply water for domestic use to the private houses beyond 60 feet from the main water connection of the municipality. Such submission

of the learned advocate for the municipality has shocked the conscience of the Court to the extent that the Court feels that the intervention of the State Government in such a situation would be necessary as right to water is a *sine quo non* to right to live.

At this stage of a developing economy or a developing country, people in the locality under a municipality is not expected to go without water supply and the Court hopes that the authorities shall rise to this situation and take the matter more seriously.

Let the matter appear on January 10, 2022, when the learned advocate for the respective parties shall file a report before this Court. A copy of the writ petition be served upon Mr. Ghosh. The municipality will also explore the possibilities of finding a solution to the issue in hand.

(Shampa Sarkar, J.)